## GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY (DEPARTMENT OF COMMERCE)

## LOK SABHA UNSTARRED QUESTION NO. 2462 TO BE ANSWERED ON 31<sup>st</sup> JULY, 2017

### **SEZ-DISPLACED PERSONS**

#### 2462. SHRI GAJENDRA SINGH SHEKHAWAT:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री ) be pleased to state:

- (a) the details of measures which are being taken in respect of land acquisition and rehabilitation of the displaced persons in the Special Economic Zones (SEZs);
- (b) the manner in which the gap in the skills requirement of the displaced farmers is being dealt with when they are offered jobs; and
- (c) the details of measures which are being taken to deal with the inter-State and inter-sector disparities of the States in which the SEZs are located?

#### **ANSWER**

वाणिज्य एवं उद्योग राज्य मंत्री (श्रीमती निर्मला सीतारमण) (स्वतंत्र प्रभार)

# THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (INDEPENDENT CHARGE) (SMT. NIRMALA SITHARAMAN)

(a) to (c): Land is a State subject. The Board of Approval approves a proposal for establishment of a Special Economic Zone (SEZ) subject to the terms and conditions prescribed in the SEZ Act and Rules. The approval is granted only after the concerned State Government recommends the setting up of the SEZ. Issues related to availability/provisioning of land for SEZs are in the domain of the State Government agencies concerned. Insofar as relief and rehabilitation package for any affected person is concerned, this is implemented by State Government agencies.

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